

1	2	3	4	5
14.	Uttar Pradesh	55	0.00	0
15.	Uttarakhand	114	0.00	0
16.	West Bengal	25937		
TOTAL		1938014	246.46	6482

* Note : Business statistics for Kharif 2013 is provision

Use of pesticides in Food Items

1751 DR. BHARATKUMAR RAUT: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the study conducted by the Food Safety and Standard Authority of India has found that common food items contain banned pesticides more than the permissible limits;

(b) whether banned pesticides like Cypermethrin, heptactilor, quanalphos, aldrin, chlorodane, dichlorvas, etc. are becoming a regular diet as they are freely used in growing many fruits and vegetables;

(c) whether fruits are waxed with chemicals and pesticides to give them a longer life and vegetables are dipped in two or three levels of pesticides to keep them fresh; and

(d) the remedial steps Government proposed to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI TARIQ ANWAR) : (a) As per Food Safety and Standards Authority of India no such study was conducted.

(b) No, Sir. Government of India is implementing a Central Sector Scheme "Monitoring of Pesticide Residues at National Level" under which samples of various food commodities including fruits and vegetables are analyzed for the presence of pesticide residue. During the period April 2009 to March 2013, a total of 54,195 samples of food commodities and irrigated water were collected and analyses for the possible presence of organo-chlorine, organo-phosphorous, synthetic

pyrethroids, carbamates, herbicides etc. groups of pesticide residues. Residues were found above maximum residue limit (MRL) in 1085 (2%) samples. No. banned pesticides were detected in any of the samples analyzed.

(c) As per Food Safety and Standards Authority of India no such data is available.

(d) The Food Safety and Standards (Contaminants, Toxins and Residues) Regulations, 2011 issued under Food Safety and Standards Act, 2006, prescribe maximum limits of pesticides for all food products including fruits and vegetables violation of which attracts penal action under the Act.

Schemes to Increase Agricultural Growth Rate

†1752. SHRI THAAWAR CHAND GEHLOT: Will the Minister of AGRICULTURE be pleased to state:

(a) the schemes Government has to increase growth rate of agriculture sector in the country;

(b) the details of contribution of States in increasing the growth rate in agriculture sector and the nature thereof; and

(c) the details of facilities being provided to States for increasing the agricultural growth rate?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI TARIQ ANWAR) : (a) and (b) Agriculture is a State subject. Therefore, it is primarily the responsibility of States to take necessary steps for development of agriculture in their respective areas. States are taking keen interest as agriculture is the backbone of State's economy and a sizeable section of society is engaged in agriculture, directly or indirectly, for livelihood. Also, share of agriculture and allied sector has been on the rise in the budgets of states during recent years.

Government of India, on its part, is supplementing the efforts of States by extending necessary financial assistance and technical inputs through its various programmes. The combined efforts of Government of India and States have been

†Original notice of the question was received in Hindi.